
(2025) 11 SHI CK 1867
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No 17430 Of 2025

Shesh Ram

APPELLANT

Vs

State Of H.P. And Others

RESPONDENT

Date of Decision : 11-11-2025

Acts Referred:

Citation : (2025) 11 SHI CK 1867

Hon'ble Judges : Jyotsna Rewal Dua, J

Bench : Single Bench

Advocate : Bonit Thakur, A.K. Gupta, Y.P.S. Dhaulta

Final Decision : Disposed Of

Judgement

Jyotsna Rewal Dua, J

1. Notice. Mr. Y.P.S. Dhaulta, learned Additional Advocate General, appears and waives service of notice on behalf of the respondents.
2. With the consent of learned counsel for the parties, the matter is heard at this stage.
3. Petitioner seeks applicability of Baldev Versus State of Himachal Pradesh and others². It is, however, seen from the record that the petitioner has not preferred any representation for the redressal of his grievances raised in the writ petition.
4. Confronted with above, learned counsel for the petitioner submitted that the petitioner would be preferring a representation within two weeks from today. In case such a representation is so made, the same shall be decided by the competent authority in accordance with law as well as taking into consideration the above judgment within a period of six weeks thereafter. The order so passed shall also be communicated to the petitioner.

The writ petition stands disposed of in the above terms, so also the pending

miscellaneous application(s), if any.